

22

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 845/(MAH)/2016

CA No.

CORAM:

Present:

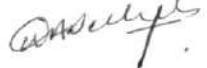
SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2018

NAME OF THE PARTIES: M/s. Gasifpower Tech Pvt Limited

SECTION OF THE COMPANIES ACT: 131 of the Companies Act 2013.

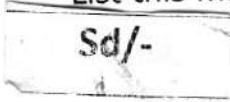
S. No.	NAME	DESIGNATION	SIGNATURE
1.	Neena Deshpande	PCS. (COP. 7833) PCS 7240.	

ORDER

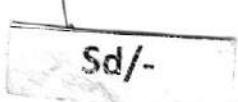
CP No.845/131/NCLT/MB/MAH/2017

On the Application moved by the Petitioner, the Petitioner is hereby directed to give notice to the Central Government (Regional Director of Mumbai) and Income Tax Authority to make their objections if any, in the Application moved by the Petitioner on the next date of hearing.

List this matter on 28.2.2018.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)